



2026:DHC:2298-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CONT.CAS(C) 1025/2022**

**CHARU SINGH RATHORE** .....Petitioner

Through: Mr. Anuj Aggarwal and Ms. Kritika Matta, Advocates.

versus

**MR. A. RAJA SINGH & ORS.** .....Respondents

Through: Mr. Romy Chacko, Sr. Advocate with Mr. Joe Sebastian, Mr. Ashwin Romy, Mr. Akshat Singh and Mr. Sachin Singh Dalal, Advocates for R-1 to 4. Mrs. Avnish Ahlawat, SC with Mr. Nitesh Kumar Singh, Ms. Aliza Alam and Mr. Mohnish Sehrawat, Advocates.

Mr. Balendu Shekhar, CGSC with Mr. Krishna Chaitanya, Mr. Divyansh Singh Dev and Mr. Rajkumar Maurya, Advocates for UOI.

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER (ORAL)**

**18.03.2026**

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**C. HARI SHANKAR, J.**

In view of the compliance affidavit filed by the respondents learned Counsel for the petitioner candidly acknowledges that the contempt does not survive for consideration and is accordingly disposed of.

**C.HARI SHANKAR, J**

**OM PRAKASH SHUKLA, J**

**MARCH 18, 2026/pa**